

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

**OA No.548/2017**

**New Delhi, this the 19<sup>th</sup> day of March, 2018**

**Hon'ble Mr. Raj Vir Sharma, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Ajeeta, Aged about 27 years  
Group 'C'  
D/o Shri Maharaj Singh  
R/o C/o Master Bhikkan Singh  
Gali No.4, Girkajiya Mohalla  
Village Sabhapur Gujran  
Delhi – 110 094.  
(Candidate to the post of TGT (Hindi) Female,  
Directorate of Education, GNCT of Delhi) .... Applicant

(By Advocate:Shri Ajesh Luthra)

Versus

1. Govt. of NCT of Delhi  
Through Chief Secretary  
5<sup>th</sup> Floor, Delhi Sachivalaya  
New Delhi.
2. Delhi Subordinate Services Selection Board  
Through its Chairman  
Government of NCT of Delhi  
FC-18, Institutional Area, Karkardooma  
Delhi – 110 092.
3. Directorate of Education  
Through its Director  
(GNCT of Delhi)  
Old Secretariat, Delhi – 54. .... Respondents.

(By Advocate:Shri K.M.Singh)

**ORDER (ORAL)**

**Hon'ble Mr. Raj Vir Sharma, Member (J)**

Heard learned counsel for the parties.

2. Shri Ajesh Luthra, learned counsel for the applicant, at the very outset, submitted that the applicant has issued an appointment letter and he joined the service. Now, he is praying only for the consequential benefits.

3. In view of the above, this OA is disposed of with a direction to the respondents to examine and extend the consequential benefits, as per law, to the applicant.

**(Praveen Mahajan)**  
**Member (A)**

**(Raj Vir Sharma)**  
**Member (J)**

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